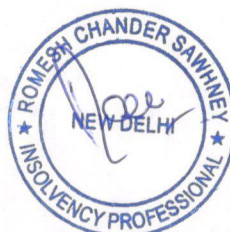


FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DCP INDIA PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	DCP INDIA PRIVATE LIMITED
2. Date of incorporation of corporate debtor	14/01/2004
3. Authority under which corporate debtor is incorporated / registered	ROC – Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15492DL2004PTC124070
5. Address of the registered office and principal office (if any) of corporate debtor	B-39, Near PVR Plaza, Block-B, Connaught Place, New Delhi – 110001.
6. Insolvency commencement date in respect of corporate debtor	27.09.2022 (CIRP commencement) 17.10.2022 (Receipt of order) 31.10.2022 (Order of Hon'ble NCLT to continue with the CIR Process)
7. Estimated date of closure of insolvency resolution process	26.03.2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Romesh Chander Sawhney Registration No: IBBI/IPA-001/IP-P00274/2017-2018/10518
9. Address and e-mail of the interim resolution professional, as registered with the Board	850/GH-13, Paschim Vihar, New Delhi - 110087. E-mail : casawhney@yahoo.co.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Romesh Chander Sawhney 850/GH-13, Paschim Vihar, New Delhi - 110087; cirp.dcpindia@gmail.com
11. Last date for submission of claims	14.11.2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link:- https://ibbi.gov.in/home/downloads or 850/GH-13, Paschim Vihar, New Delhi, NCR - 110087



* Notice is hereby given that the National Company Law Tribunal, New Delhi Bench II, has ordered the commencement of Corporate Insolvency Resolution Process of the **DCP India Private Limited** on 27.09.2022 and the copy of order was received by the undersigned on 17.10.2022. Thereafter, the undersigned filed an application before the Hon'ble NCLT, New Delhi Bench II, expressing his inability to work as IRP due to his bad health. Hon'ble NCLT vide order dated 31.10.2022 directed the IRP to continue with the CIRP process during the pendency of the aforesaid Application. Therefore, claims are invited in terms of order dated 27.09.2022 and 31.10.2022.

The creditors of **DCP India Private Limited** are hereby called upon to submit their claims with proof on or before **14.11.2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Romesh Chander Sawhney
Interim Resolution Professional of
DCP India Private Limited

Reg. No. IBBI/IPA-001/IP-P00274/2017-2018/10518
Reg. Address: 850/GH-13, Paschim Vihar, New Delhi – 110087
Regd. E-mail : casawhney@yahoo.co.in
AFA Valid Up to: 27.01.2023

Date: 02/11/2022
Place: New Delhi